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Ministry of Commerce & Industry
Department of Commerce
Udyog Bhawan, New Delhi

Public Notice No. 75/2015-2020
Dated the 25th February, 2019

Subject: Amendment of Para 2.54 (d) (v)iv in Handbook of Procedures, 2015-2020.

S.O. (E): In exercise of powers conferred under paragraph 2.04 of the Foreign Trade Policy, 2015-2020, the Director General of Foreign Trade hereby amends the Para No. 2.54 (d) (v)(iv) by inserting Mundra to the list of sea ports where Pre-shipment Inspection Certificate (PSIC) is exempted in case of import of metallic scrap coming from safe countries/regions. The amended para will read as under:

Amended para 2.54(d)(v)(iv): Import consignments of metallic waste and scrap shall be subject to pre-inspection certificate (PSIC) from the country of origin. However, metallic waste and scrap (both shredded and unshredded) imported from safe countries/region i.e. the USA, the UK, Canada, New Zealand, Australia and the EU will not require PSIC if consignments are cleared through seven (7) ports namely, Chennai, Tuticorin, Kandla, JNPT, Mumbai, Krishnapatnam and Mundra. Consignments from these five countries / region will be accompanied by certificate from the supplier/scrap yard authority to the effect that it does not contain any radioactive materials/ explosives. These will however be subject to radiation and explosive checks through portal monitors and container scanner at these ports. Trans-shipments through these countries /regions will not be allowed this facility. Import through all other ports including nine (9) ports (for unshredded scrap/waste), irrespective of country of origin, will be subject to PSIC.

2. Effect of this Notification: Mundra Port is included as seventh sea port where PSIC is not required in case of metallic scrap imported from safe countries/regions. With this, total number of sea ports for import of metallic scrap under para 2.54 is increased from 14 to 15.

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